

OA No. 1536/94

22/5/01

Hon. Mr. S. Dayal, AM.
Hon. Mr. S.K.I. Nagri, JM.

None for the parties.

This case has been filed for setting aside the order dt- 17/1/81. Another direction sought is that the respondents may not implement the Award. This case has primarily been filed for setting aside the Award of - Cent Sal Govt. Industrial ^{Tribunal} ~~Court~~ cum Labour Court, Kanpur in Industrial Disputes No. 157/89. Since the applicants have come up against the award of the Industrial Tribunal - cum - Labour Court & it is settled decision that such matters do not fall within the jurisdiction of this Tribunal. The OA is dismissed for want of jurisdiction. The applicants may seek relief before the proper forum if so advised.

S

JM

R

Am.